

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:331
ANSWERED ON:26.02.2013
MODEL POLICE ACT
Singh Alias Pappu Singh Shri Uday

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Central Vigilance Commission has recently pitched for massive reforms in the police forces;
- (b) if so, whether most of the States have failed to follow the Model Police Act drafted by the National Police Commission;
- (c) if so, the details thereof; and
- (d) the steps taken to bring reforms in police forces in the country?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a): Yes, Madam. Police reforms was one of the issues raised in the Zonal/Sectoral Review Meeting of the Central Vigilance Commission held on 10.09.2012.

(b) & (c): 'Police' being a State subjects as per the Seventh Schedule of the Constitution of India, the copy of the Model Police Act was sent to all the State Governments on 31st October, 2006 for consideration and appropriate action. So far 15 States, namely, States of Assam, Bihar, Chhattisgarh, Gujarat, Haryana, Himachal Pradesh, Karnataka, Kerala, Meghalaya, Mizoram, Punjab, Rajasthan, Sikkim, Tripura and Uttarakhand have enacted new Police Act or amended their existing Police Act.

(d): The Government of India is providing grants-in-aid to the State Governments under the Scheme for Modernisation of State Police Forces (MPF) and supplementing the efforts of the States towards reforms in police forces. The major items of police infrastructure supported under the Scheme are mobility, modern weaponry, training infrastructure facilities, forensic science facilities, security equipments, traffic equipments, construction of residential building for lower level police personnel, etc. for State police.

In addition, the Centre Government has been persuading the State Governments from time to time to bring in the requisite reforms in the police administration to meet the expectations of the people.